

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1067
ANSWERED ON:02.08.2006
DISPOSAL OF COMPLAINTS BY CVC
Singh Shri Prabhunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission has been entrusted to look into the gravity of complaints sent to them;
- (b) if so, whether the action as required, is initiated;
- (c) if not, the reason therefor;
- (d) whether the CVC has also fixed some time-frame to dispose of the complaints which are directly or indirectly received by its office;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (f): Section 8(1)(d) of the CVC Act 2003 empowers the Central Vigilance Commission to inquire or cause an inquiry or investigation to be made into any complaint against any official under its jurisdiction. However, in view of the large number of complaints received by the Commission, most of which are non-vigilance in nature (and to be handled by the Admn. Deptts. of the respective Ministries) or regarding matters/officials not under its jurisdiction, the Commission has formulated a complaints handing policy. As per this, only complaints of vigilance nature are taken up for investigation. The investigation is usually carried out through the Chief Vigilance Officer of the concerned organization, and a time limit of 3 months has been fixed for submission of the investigation report to the Commission.